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PART IV—Bills introduced in the West Bengal Legislative Assembly; Reports of Select Committees presented or to be presented to that Assembly; and Bills published before introduction in that Assembly.

GOVERNMENT OF WEST BENGAL

LAW DEPARTMENT

Legislative

NOTIFICATION

No. 988-L.— 17th August, 2017.—The Governor having been pleased to order, under rule 66 of the Rules

of Procedure and Conduct of Business in the West Bengal Legislative Assembly, the publication of the following Bill, together with the Statement of Objects and Reasons which accompanies it, in the *Kolkata Gazette*, the Bill and the Statement of Objects and Reasons are accordingly hereby published for general information:—

Bill No. 45 of 2017

**THE WEST BENGAL SCHOOL SERVICE COMMISSION
(SECOND AMENDMENT) BILL, 2017.**

**A
BILL**

to amend the West Bengal School Service Commission Act, 1997.

WHEREAS it is expedient to amend the West Bengal School Service Commission Act, 1997, for the purposes and in the manner hereinafter appearing;

West Ben. Act IV
of 1997.

It is hereby enacted in the Sixty-eighth Year of the Republic of India, by the Legislature of West Bengal, as follows:—

Short title and
commencement.

1. (1) This Act may be called the West Bengal School Service Commission (Second Amendment) Act, 2017.

(2) It shall come into force on such date as the State Government may, by notification in the *Official Gazette*, appoint.

*The West Bengal School Service Commission
(Second Amendment) Bill, 2017.*

(Clause 2.)

Amendment of
section 4 of West
Ben. Act IV of
1997.

2. In section 4 of the West Bengal School Service Commission Act, 1997,—
- (1) in the second proviso of sub-section 1(b), for the words “sixty-two years”, the words “sixty-eight years” shall be substituted;
 - (2) in sub-section (1A), for the words “sixty-two years”, the words “sixty-eight years” shall be substituted.

STATEMENT OF OBJECTS AND REASONS.

It is considered necessary and expedient to amend the West Bengal School Service Commission Act, 1997 (West Ben. Act IV of 1997), by way of substituting the words “sixty-two years” with the words “sixty-eight years” in the second proviso to sub-section 1(b), and sub-section (1A), of section 4 of the said Act, for raising the age limit of the Chairman and other members of the Commission.

2. The Bill has been framed with the above object in view.
3. There is no financial implication involved in the Bill.

KOLKATA:
The 16th August, 2017.

PARTHA CHATTERJEE,
Member-in-Charge.

By order of the Governor,

MADHUMATI MITRA,
*Secy. to the Govt. of West Bengal,
Law Department.*